[Mr. Speaker]

I, therefore, do not give my consent to raise this matter as a question of privilege.

12.57 hrs.

PAPERS LAID ON THE TABLE

STATEMENT ON REVISION OF COASTAL FREIGHT RATES

The Minister of Transport and Shipping (Dr. V. K. R. V. Rao): I beg to lay on the Table a copy of the statement on revision of Coastal Freight Rates. [*Placed in Library. See* No. LT-780/67].

RE. QUESTION OF PRIVILEGE

श्री मधु लिमये (मुंगेर) : मेरा जो दूसरा विशेषाधिकार का सवाल है उस के बारे में आपने कहा था कि मुझे आप उठाने की इजाजत देंगे और आप निर्णय भी देंगे । आज नहीं तो कल रखिये उसको ।

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of sub-rule (6) of rule 198 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 2 Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 22nd June, 1967, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.".

12.58 hrs.

LEAVE OF ABSENCE FROM SITTINGS OF HOUSE

Mr. Speaker: The Committee on Absence of Members from the Sittings of the House in their First Report have recommended that leave of absence be granted to the following Members for the periods indicated against each:

(1) Shri N. Dandeker—20th March to 3rd April, 1967 (First Session).

(2) H. H. Maharaja Sriraj Meghraj-ji Dhrangadhra—18th March to 8th April, 1967 (First Session).

(3) Maharani Gayatri Devi of Jaipur—22nd May to 19th July, 1967 (Second Session).

(4) Maharani Vijayamala Rajaram Chhatrapati Bhonsale—22nd May to 15th June, 1967 (Second Session).

(5) Dr. Sisir Kumar Saha—5th June to 2nd August, 1967 (Second Session).

(6) Shri Jai Bahadur Singh—6th June to 2nd August, 1967 (Second Session).

Several hon. Members: Yes.

Mr. Speaker: The Members will be informed accordingly.

12.50 hrs.

STATEMENT ON STRIKE BY AIR INDIA PILOTS

Mr. Speaker: Now, Dr. Karan Singh.

श्री कंवर लाल गुप्त (दिल्ली सदर) : इसी के बारे में मेरा एक प्वाइंट आफ आर्डर है। जो सदन का प्रोसीजर है उसके अनुसार हम लोग कालिंग एटेंशन मोशन देते हैं और शार्ट नोटिस क्वेश्चन देते हैं। नियमों के अनुसार हमें उनको देने का अधिकार है। देखने में आ रहा है और यह बार बार हो रहा है कि कालिंग एटेंशन मोशन रहते हुए भी, शार्ट नोटिस क्वेश्चन रहते हुए भी .....

Mr. Speaker: Let him make the statement. After that, he can raise his point of order.

श्री कंवर लाल गुप्त : मिनिस्टर साहिबान उसको एक्सेप्ट नहीं करते हैं और उसके बजाय सीधे यहां आकर स्टेटमेंट देने लग जाते हैं। जो आज वह वक्तव्य देने जा रहे हैं उसके बारे में मेरा तीन दिन से शार्ट नोटिस क्वेश्चन पड़ा हुआ है। मुझ मालूम नहीं कि उसका क्या हुआ है।

Mr. Speaker: But Government have got the privilege to make a statement.

श्री कंवर लाल गुप्त : मैं आपका प्रोटेक्शन चाहता हूं। अगर कोई कालिंग एटेंशन मोशन पड़ा हुआ हो या शार्ट नोटिस क्वेश्चन पड़ा हुआ हो तो उसके जवाब में मिनिस्टर्ज को स्टेटमेंट देना चाहिये। यह जो तरीका है कि मंत्री महोदय उठ कर स्टेटमेंट देना शुरू कर देते हैं यह हमारे अधिकारों पर कुठाराघात है। यह पहला मौका नहीं है कि मंत्री महोदय यह कह रहे हैं। इसके पहले भी यह हो चुका है।

Mr. Speaker: I have understood it. It may be that the hon. Member may have tabled a short notice question. Short Notice questions are not admitted if the Minister does not accept naturally, in this case, the hon. Minister might not have accepted it since he himself was going to make a statement.

Shri Kanwar Lal Gupta: I have not received any information about it. So, I think it is still pending. So, he should answer it.

Shri Hem Barua (Mangaldai): Hon. Ministers are in the habit of taking arbitrary decisions so far as short notice questions are concerned. Very often, they do not accept short notice questions at all.

Mr. Speaker: According to the rules as they stand, Ministers have got the right. If there is any point which hon. Members want to raise in regard to it, let them raise it, and we shall discuss it in the Rules Committee. If their viewpoint is accepted by the Rules Committee that hon. Ministers cannot make statements in such cases, then I shall prevent them from doing so in future....

श्री कंवर लाल गुप्त : अगर हमारा शार्ट नोटिस क्वेश्चन बाकी है या कालिंग एटेंशन मोशन बाकी है तो मिनिस्टर साहिबान को चाहिये कि वे उसको एक्सेप्ट करके बयान दें। यह जो तरीका अपनाया जा रहा है यह गलत है। यह हमारे अधिकारों पर कुठाराघात है। मैं चाहता हूं कि इसका जवाब दिया जाए।

Mr. Speaker: But it is not within my competence to prevent it now.

13 hrs.

पर्यटन तथा असैनिक उड्डयन मंत्री (डा० कर्ण सिंह) : आज प्रात: काल 5 बजे से स्ट्राइक आरम्भ हो रही थी, इसलिए उससे पहले कोई स्टेटमेंट करना बड़ा कठिन था और शार्ट नोटिस क्वेश्चन का उत्तर देना भी सम्भव नहीं था।